

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1329  
ANSWERED ON:02.08.2010  
AMENDMENT IN EPF & MP ACT, 1952  
Dhruvanarayana Shri R. ;Karunakaran Shri P.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to amend the Employees Provident Fund and Miscellaneous Provisions (EPF & MP) Act, 1952 for the welfare of labour;
- (b) if so, the details thereof;
- (c) the details of suggestions received by the Government for various stakeholders in this regard; and
- (d) the time by which the Act is likely to be amended?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b): A Working Group has been constituted on 17-05-2010 to consider suggestions received from various stakeholders on amendments in the Employees' Provident Fund & Miscellaneous Provisions Act, 1952.
- (c): Some of the important suggestions, among others, received by the Working Group from various Stakeholders are as under:
  - (i) The Act should be made applicable to the State of Jammu & Kashmir also.
  - (ii) Threshold limit of employees for covering the establishment under the Act be reduced from 20 to 10.
  - (iii) 'Scheduled Head' criteria should be removed.
  - (iv) The statutory wage ceiling of Rs. 6500/- be increased to Rs. 15000/-.
- (d): As soon as the report of the Working Group is received, further course of action would be initiated to amend the Act in the light of the recommendations of the Working Group.